THIRTY-SEVENTH REPORT

ESTIMATES COMMITTEE (1986-87)

(EIGHTH LOK SABHA)

REVISION OF FORM AND CONTENTS OF THE DEMANDS FOR GRANTS

MINISTRY OF FINANCE, DEPARTMENT OF ECONOMIC AFFAIRS



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LIST OF MEMBERS OF THE ESTIMATES COMMITTEE (1986-87)

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*Shrimati Chandra Tripathi

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^{**} Elected w.c.f. 24-7-1986 vice Smt. Krishna Sahi appointed Minister.

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SECRETARIAT

- 1 Shri N. N. Mehra-Joint Secretary.
- 2. Shri T. S. Ahluwalia-Chief Financial Committee Officer.
 - 3. Shri J. C. Malhotra-Senior Financial Committee Officer.

INTRODUCTION

- I, the Chairman of Estimates Committee having been authorised by the Committee to submit the Report on their behalf, present this Thirty-seventh Report on the Ministry of Finance, Department of Economic Affairs—Revision of form and contents of the Demands for Grants.
- 2. The Committee took evidence of the representatives of Ministry of Finance on 28 July and 12 August, 1986. The Committee wish to express their thanks to the Secretary, Ministry of Finance and other officers for placing before them the material and information and giving evidence before the Committee.
- 3. The Report was considered and adopted by the Committee on 1 December, 1986.
- 4. For facility of reference the recommendations/observations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in the Appendix to the Report.

New Delhi;
December 2, 1986

Agrahayana 11, 1908 (S)

CHANDRA TRIPATHI
Chairman,
Estimates Committee.

REPORT

- 1. The Ministry of Finance, Department of Economic Affairs (Budget Division) sent the following Note vide their D.O. No. F.1(19)-B(AC)|86, dated 23 June, 1986 containing their proposals regarding Revision of form and contents of the Demands for Grants, for consideration and approval of the Estimates Committee:—
 - The Estimates Committee in their 24th Report (Fifth Lok Sabha) had last dealt with the question of a major revision of the form and contents of the Demands for Grants. The Demands are at present presented in two parts. Parts I & II of the Demands for Grants are presented along with the Budget and the Finance Bill and Part III of the Demands or the Detailed Demands for Grants are presented a week or two before they are taken up for discussion in Lok Sabha.
 - 2. Part I shows the service for which the Demands or Appropriation is intended and also the totals of voted and charged expenditure under Revenue and Capital Sections (as well as the total thereof) included in the Demands. These are carried over to the Appropriation Bill to be passed by the Parliament.
 - Major and Minor Heads of Accounts with further breakup where the provision for any activity scheme programme organisation is Rs. 10 lakhs or more. The provisions
 are shown separately for Plan and non-Plan. An annexure is attached to these Demands indicating details of
 items of "New Service" for which provision is included in
 the Budget for the ensuing year. "Notes on Demands" in
 the beginning of Part II of the Demands for Grants explain
 in brief the objectives of the Ministry Department Service, targets and achievements in respect of major programmes and also broad reasons for the variations
 between the Budget Estimates and Revised Estimates of
 the Current year as well as the Revised Estimates of the
 current year and Budget Estimates of the following year.
 - 4. Part III of the Demands for Grants (also known as Detailed Demands for Grants) shows further break-up by objects

of expenditure where provision for programmes/organisations exceed Rs. 10 lakhs. It also exhibits provisions for programmes or activities or schemes or organisations for which the provisions is Rs. 1 lakh or more individually. These also show the actual expenditure by subheads during the previous year separately for Plan and non-Plan.

.....

- 5. In a number of cases generally Part III of the Demands repeats the details already given in Part II and in some cases further break-up is given. The result is both Part II and Part III of the Demands for Grants are very bulky volumes allowing very little time to Members of Parliament to go through the mass of details to enable them to have a meaningful participation in the discussion on the General Budget.
- 6. The Notes on Demands attached to Part II of the Demands for Grants, in addition to giving details of the functions of the Ministries/Departments as well as explanation for variations between the provisions in the Budget Estimates and Revised Estimates of the current year as well as the Revised Estimates of the current year and Budget estimates of the next year, furnish also details of various projects under the control of the Ministry as well as provisions therefor, progress etc. These details, viz. projectwise details of targets fixed, estimates/approved cost, actual expenditure, physical targets achieved, explanations for variations between targets and achievements both in terms of physical targets as well as cost of the project, are also furnished in the Performance Budget presented parliament by each Ministry/Department along with their Detailed Demands for Grants. Thus the Notes on Demands included in Part II of the Demands repeat details which are given in other more detailed documents presented to Parliament separately.
- 7. The following statements are at present attached to the Detailed Demands for Grants:—
 - (i) Statement giving summary of provisions for establishment charges (both non-Plan and Plan) for the current Budget and Revised in the ensuing Budget.

- (ii) Provisions in the ensuing Budget for subsidy in lieu of interest on loans by the Central Government including token provisions for concessional rate of interest together with particulars and nature of the subsidy or concession.
 - (iii) Statement showing particulars of provision in the ensuing Budget exceeding Rs. 1 lakh each for transfer or gift of (Government property to non-Government bodies.
 - (iv) Statement showing details of important non-Plan provisions in the ensuing Budget for Rs. 5 lakhs or more.
 - (v) Statement showing details of provisions in the ensuing Budget for Grants-in-Aid to non-Government bodies.
- (vi) Works Annexure indicating details of works costing Rs. 10 lakhs or more individually.
 - (vii) Statement showing revised cost estimates of projects of Public Sector Undertakings and Departmental Undertakings.
- (viii) Statement showing Plan-Budget link indicating plan schemes as well as the details of items in the Demands for Grants where provision has been made for those schemes.
- 8. While the Budget Division of the Ministry of Finance is responsible for the preparation of the Budget as well as Part I and II of the Demands for Grants, the responsibility for preparation and Presentation to Parliament of Detailed Demands for Grants rests with the respective Ministries/Departments except in the case of Departments like Lok Sabha, Rajya Sabha, President's Secretariat etc. where the Detailed Demands are prepared by the Budget Division of the Ministry of Finance.
- 9. After the form of these documents and manner of presentation was considered by the Estimates Committee twelve years ago, certain major reforms have been introduced in Central Government Department in the field of financial administration. For effective implementation of programmes there has been a steady and substantial devolution of financial powers to the Ministries/Departments and each of them now has a Financial Adviser of

the rank of Joint Secretary (Additional Secretary in major Ministries). In 1976, the Comptroller and Auditor General of India was relieved of the responsibility for the maintenance of accounts of Central Civil departments (except pension payments) and this was entrusted to an accounting set-up established under each Ministry/Department with an apex body (Controller General of Accounts) established under the Ministry of Finance for overseeing the functioning of the accounts organisations in various Ministries. Under this set-up there is a Chief Controller of Accounts (Controller of Accounts for smaller departments) of the rank of a Head of the Department, who works under the Financial Adviser of the Ministry. It is, therefore, appropriate that the structure of Demands for Grants and the responsibility for their presentation should correspond to the responsibilities entrusted to the Ministries/Departments and to the supporting set-up of officials they now have.

- 10. The Demands and other documents prepared by the Budget Division of the Ministry of Finance as well as Detailed Demands being prepared by the various Ministries/Departments are being printed at a single Press of Government of India. The Detailed Demands are taken up by the Press for printing after the documents of the Budget Division are printed. This results in delay in the printing of the Detailed Demands for Grants and the connected documents.
- 11. In order that the Detailed Demands for Grants and the connected documents are made available to Parliament earlier than at present, say, before the 3rd week of March it is essential that the volume of printing to be done at the Budget presentation stage in regard to the Demands for Grants processed by the Budget Division of the Ministry of Finance is reduced and at the same time avoiding as far as possible repetition of the same details in various documents presented to Parliament. It is, therefore, proposed to achieve this reduction in the following manner:—
 - (i) Part II of the Demands for Grants which at present go upto minor and sub-heads will be prepared by major heads only, as Part II of the Demands for Grants is essentially intended to facilitate discussion on the

General Budget and not on the detailed provisions for each Ministry. This will broadly indicate to Parliament the functions on which Government proposes to spend the monies which they collect.

This will not in any way affect the information provided to Members of Parliament for participating in the general discussion on the Budget as the details of major programmes included in the current Revised Estimates as well as in the next Budget are already indicated in Part A of the speech of the Finance Minister and the variations between the current BE and current RE as well as current RE and next BE are explained in the Plan Budget, scheme wise in the case of Plan provisions, and in the Explanatory Memorandum to the Budget in the case of non-Plan provisions.

- (ii) At present the complete Demands in respect of various Union Territories without legislature are included as part of the Demands of the Ministry of Home Affairs. It is proposed to show in the Annual Financial Statement (i.e. the Budget) only the total receipts and total expenditure in respect of each Union Territory without legislature, these figures being reflected in separate Demands for each of the Union Territories without legislature where major head-wise figures will be shown.
- The Detailed Demands in respect of each Union Territory without legislature will be prepared separately and presented by the Ministry of Home Affairs who already coordinate this work.
- (iii) The Notes on Demands presently included in Part II will be omitted as the performance Budgets adequately give the relevant information. In respect of Ministries which do not prepare performance Budgets, suitable notes will be incorporated in the Detailed Demands of Grants.
- (iv) Considering the fact that the gross demands have increased from Rs. 17,728 crores in 1974-75 to Rs. 2,22,640 crores in 1986-87, it is proposed to furnish all the figures in the Annual Financial Statement as well as Part I

- and Part II of the Demands for Grants in crores of rupees.
- (v) Correspondingly, the figures in Part III of the Demands will be furnished in lakhs of rupees and not in thousands as is being done at present.
- (vi) With a view to reducing the volume of work involved in the preparation of Part III of the Demands for Grants the following statements which are furnished with Part III are proposed to be modified:
 - (a) Statement giving summary of provisions for establishment charges (both non-Plan and Plan).
 - Instead of giving post-wise details in the statement it is proposed to furnish the details Group-wise i.e. Group A. B. C & D.
 - (b) The monetary limit in respect of the statement showing particulars of provision in the ensuing Budget for transfer or gift of Government property to non-government bodies is proposed to be increased from the present Rs. 1 lakh to Rs. 10 lakhs.
 - (c) The limit in the statement showing details of important non-Plan provisions in the ensuing Budget is proposed to be increased from the present Rs. 5 lakhs to Rs. 50 lakhs.
 - details of works is proposed to be increased from Rs. 10 lakhs to Rs. 50 lakhs.
- 12. It is requested that the Estimates Committee may kindly approve the modification suggested above in the documents to be presented along with the Budget, as well as before the commencement of discussion of the Demands of each Ministry Department in Parliament. The changes proposed above will not in any way affect the availability of information to Members of Parliament to participate in a meaningful discussion either on the General Budget or on the Detailed Demands for Grants of individual Ministries/Department The present proposals will result in speeding up the printing and submission to Parliament of the Detailed Demands for Grants and the connected

documents to allow more time to Members of Parliament for studying these before they are discussed in Parliament.

Every effort will be made to ensure that as far as possible one Demand is presented for one Department. Specimen Part II of the Demands as they will appear if these proposals are accepted, are attached in respect of Department of Coal under the Ministry of Energy, Ministry of Water Resources and Ministry of Welfare along one set of the existing Part II of the Demands in respect of these Departments/Ministries. New Service annexures have not been included in the specimen as no changes have been proposed in this annexure.

- 2. The representatives of the Ministry then appeared before the Committee to clarify certain points arising therefrom.
- 3. At the outset, explaining the position, the Finance Secretary stated during evidence:

"First of all, this is a proposal for your consideration and we would naturally be benefited by your suggestions and comments. Our objective was to modernise the procedures regarding Budget and speed it up. You will find that there are two volumes of Demands for Grant; one is the blue one (Part I & II) and the other is the yellow one (Part III) and they repeat substantial amount of information in respect of details. We thought that we could compress the details in the presentation which is given along with the main Budget for general discussion, but it will not affect the availability of information. At the same time, it will enable us to concentrate attention on more important aspects of the Budget.

Our suggestions are, therefore, that in regard to Part II of the Demands for Grants, we restrict the details to the major heads, but I would like to make a suggestion for your consideration that if the lack of information in this document is a problem, we could give a detailed list of all the major activities in the explanatory Memorandum, and a list of New Services could be appended. That would not be a duplication. In the process of compression we would be able to reduce the size of printing of pages by about 500 pages. It will also be easier to keep the secrecy at the printing press.

Not included.

- Secondly, computerisation also requires a little bit of change in the presentation."
- 4. Asked in what manner the changes suggested by the Ministry will help the Members of Parliament to have a more meaningful participation in the discussion on the General Budget; and whether the deletion of Notes from Part II of Demands for Grants will not come in the way of a Member of Parliament understanding the implications of each Demand for Grant, till the Performance Budgets were made available to them, Finance Secretary stated:
 - "When we said earlier that a more meaningful discussion would be possible, it is because the condensed information can give you the highlights of different demands, which will be better than giving the whole mass of details. I take note of your suggestion. We would suggest that we can bring out a consolidated note on the highlights of each of the Demands as part of the Explanatory Memorandum. As the notes are not very voluminous, we will also give you information on new schemes and new items of expenditure. That will be usually one page for each demand. As a result of this process, the Performance Budget will not be condensed. In this way we can have a set of notes on demands for grants which will not repeat all the details, but will indicate the broad criteria."
- 5. Asked why the Ministry wanted to deprive the Members of Parliament of the information which was being given under the existing system as unless Members had the full information in the beginning of the Budget Session, how could they effectively take part in the general discussion of the Budget, Finance Secretary stated:
 - "I would like to submit that we do not intend to withhold any information from you. The Demands for Grants are today given in very great detail. In fact, in the mass of those details, the highlights are lost. The main notes which are not very voluminous will be brought together and also the principal new services will also be covered. All that we are trying to avoid is the details of each of these items, which are not really significant. We do not want to deny any information. At present, in respect of all items above Rs. 10 lakhs, details are given and in both the documents the details are there. It is waste of time and also paper."

- 6. Asked how would the Ministry reflect the Major Head "296" of Demand No. 23, Department of Coal in Part II of Demands for Grants of the Ministry of Energy, representative of the Ministry stated:
 - "The Major Head is not only a number, but also a description. The full description will be Major Head "296"—
 Secretariat Economic Services. That is the full major description and has appeared as such. When we turn to Major Head "287"—Labour and Employment—like that the number as well as the description of the Major Head will appear."
- 7. Explaining about the details of sub-heads etc. Finance Secretary stated:
 - They will be in Part III.... In Part III, all the information given in Part II is contained in some cases, more detail is given."
- 8. It was pointed out that the reasons given by Ministry of Finance were not very convincing as all these years, a system had been followed and suddenly the Ministry said that due to inadequacy of printing Press or to save some stationery, the volume had to be reduced. It thus appeared that the Ministry was trying to conceal something. The Finance Secretary, thereupon, clarified:
 - "That is not the intention, because the document in Part III contains all information. The volume of information has grown so much that we are not able to adhere to the time schedule.
 - Now about having another Press. The confidentiality problem has become very serious. You can visit our Press; we can then explain our difficulties. To carry one set of papers from one Press to another will put strain on confidentiality."

9. He added:

"In order to make computerisation possible, we have to make these changes. But we find that unless we make these changes, we will not be able to do computerisation easily, and I leave it to the judgement of the Committee."

- 10. Representatives of the Ministry further clarified that:
 - "Part III (Detailed Demands) and the Performance Budget are now being presented later, because we cannot produce everything together. Once we reduce the volume, then we will be able to present part III earlier, but not on the budget day."
- 11. The Finance Secretary further added:
 - "We have a system of Parts I and II being presented at the time of the Budget and Part III separately. That itself will be right because the Press is not able to manage the volumes. If we modernise the Press we will be able to handle more volumes. As long as the present system is there, with the pressure on the Press being what it is this cannot be helped."
- 12. Keeping in view that there was a great deal of difference between Part II and Part III in the matter of detailed information and statistics, etc. and to know the saving in volume of printing by omission of duplication of details appearing in Parts II and III, the Committee desired that the Ministry should furnish specimen of the proposed revised Part II and of the Notes to Demands for Grants so that it could examine them and come to a correct conclusion.
 - 13. Finance Secretary replied:
 - "We will show you Part II in a new sample for two Ministries."
- 14. After a few days, the Ministry furnished to the Committee specimen of the abridged Part II of the Demands for Grants in respect of Departments of Coal, Power and Non-conventional Energy sources under the Ministry of Energy (Appendix I) in the form in which they were proposed to be presented and also of the abridged form of Notes on Demands for Grants (Appendix II).
- 15. During evidence elucidating the proposals further the representative of the Ministry stated:
 - "The proposals are that the demands for grants which are being presented as part of the Budget are now split into two separate volumes broadly. The first volume contains condensed information and is presented on the budget day immediately after the Finance Minister's budget

speech. The second volume contains the detailed demands for grants and is presented by the various Ministries subsequently. There is a considerable amount of duplication of information between the first volume presented on the budget day and the second volume presented With subsequently. the increase in the of expenditures these documents have become quite bulky. So, we thought that we would somewhat streamline the arrangement and present on the budget day only the information on some broad heads of accounts or maior heads of accounts which is also given in the annual financial statement. All the details are contained in the detailed demands for grants presented by the Ministries. Quite a lot of information is now being furnished to the Members to enable them to have a detailed discussion on the demands of various Ministries.

Our attempt is to focus attention on broader issues while presenting the demands for grants on the budget day. The increase in volume has its own administrative and security problems. The other aspect which we are conscious of is that because of the large volume of documents presented on the budget day there is an extraordinary delay in the presentation of the detailed demands for grants. The press capacity being limited, it is not possible to advance its presentation which the Members very much desire. It will be of great use if we simplify the documents which are to be presented on the budget day."

, 16. Finance Secretary added:

"At the time of general discussion the focus is on the broad allocation of total resources as between Plan and non-Plan. The discussion on the individual programmes and schemes will be when the Demands of the individual Ministries are taken up. So far as the availability of information is concerned it will be available. Pursuant to our discussion in the previous sitting we agree that we will present Notes on Demands in a separate volume and try to improve its presentation so that we bring to the notice of Parliament more important schemes and programmes. I hope this will certainly improve the availability of information to the Members of Parliament at the time of discussion."

17. Asked at what stage the Notes on Demands will be made available, Finance Secretary stated:

"These will be available along with the Budget."

- 18. The Committee note that some detailed information contained in Part II of the Demands for Grants, which are made available to Members with the Budget on the day of presentation, is repeated in Part III of the Demands (Detailed) for Grants, which are laid on the Table of the House by different Ministries at later dates. The Committee also note that the Ministry of Finance desires to reduce the volume of Part II of Demands by deleting information of repetitive nature, so as to reduce the load of printing and make available Part III of Demands earlier than as at present.
- 19. In view of the categorical assurance of the Finance Secretary during evidence that no information is intended to be withheld from the Parliament, the Committee accept the proposal of the Ministry that the Part II of the Demands of Grants be presented by Major Heads in the format as shown in the specimen furnished by the Ministry (Appendix I). The Committee also agreed that the Demands for Grants of all the Ministries be brought out in a single volume and made available to Members of Parliament along with the Budget papers on the day of presentation of the Budget.
- 20. It was pointed out during evidence that in the specimen of Demands (Appendix I) relating to the Department of Coal the total voted figure under Revenue had been given in crores of rupees viz. Rs. 14858 crores but earlier it used to be given in thousands of rupees viz. Rs. 148,58,24 thousands. The representative of the Ministry stated in this regard:

"We will round it up to the nearest lakh."

21. Asked what was the objection if the figure was shown in thousand of rupees, the representative of the Ministry stated:

"In this, the Ministry cannot spend more than Rs. 148.58 cro• res. If you want something more, we will have to round up to the next digit. All our estimates will be in lakhs. 'That difficulty would not arise."

Finance Secretary added:

"Our total Budget is Rs. 55,000 crores. Some rounding up is inevitable. Your point is valid. We may round up downwards and upwards also..... At present we are rounding

- off to thousands. In future, we will round off to lakhs. It will be one and the same."
- 22. Asked if figures were going to be rounded off to lakhs of rupees how would the Members know as to what part of the exact amount they were voting for, the representative of the Ministry explained:—
 - "If there are 100 Demands, on statistical average in 50 Demands we round off upwards and in the remaining 50, we do it downwards. At the most there will be an additional sanction in the Appropriation Act for another 50 lakhs."
- 23. Asked why could not the exact amount be mentioned in the Demands for Grants by having two more decimal points viz. Rs. 148.5724 crores, Finance Secretary stated:
 - "I would submit for your kind consideration, it is there. But, if the House feels that we shall continue to have thousand or even lower amount, we will do it, as you like. The core of this is that the experts have advised that the computers would be better utilised if you have less digits."
- 24. The Committee feel that the proposal of the Ministry to indicate the amounts of Demands for Grants "in crores of rupees", as against "in thousands of rupees" as at present, will not serve any additional purpose. The Committee, therefore, desire that the estimates in the Demands for Grants, Part II as also in the Part III should continue to be given "in thousands of rupees" as per the practice hitherto. In case these are to be shown "in crores of rupees", these should be rounded off upto four decimal places and not upto two decimal places so that the figures are available in thousand of rupees.
- 25. The representative of the Ministry was asked whether he was aware that the details given in Notes to Part II of the Demands for Grants and those on the performance Budget were in many cases different in nature and to what exent the Performance Budget will serve the purpose of the Notes given in Part II of Demands for Grants (which were proposed to be omitted) particularly when copies of Performance Budget were supplied to Members many days after the Part II of the Demands. The representative of the Ministry stated in this regard:
 - "As I was explaining that in the light of the discussions, we have now agreed to give Notes on Demands."

- 26. With regard to making available the Performance Budgets of various Ministries early the representative of the Ministry stated:
 - "....we will give it at an earlier stage......the present arrangement is that the Performance Budgets are presented by the individual Ministries and they are supposed to present them at least a week in advance of the date fixed for the discussion of that Ministry. Because of this cumulative delay in the printing of the document, it is certainly held up. Our proposal will certainly lighten the work. We do hope to advance the presentation by two weeks."
- 27. The Committee were then informed that during the 1986-87 Budget, the Demands for Grants of the Ministry of Energy came up for discussion from 3rd April, 1986 and Part III of the Demands for Grants in respect of the Ministry were laid on the Table of the House only on 1st April, 1986. Similarly the Performance Budgets in respect of the Ministry were made available to members on 1st and 2nd April, 1986.
- 28. In this regard the following recommendation of the Committee 1972-73, in regard to laying of Part III of the Demands for Grants, contained in their Twenty-fourth Report, presented to Lok Sabha on the 4th December, 1972, was also brought to the notice of the Committee:—
 - "6.5. The Committee appreciate the Government's proposal to formally lay Part III of Demands on the Table of the House. As already observed, this Part of the which is going to be made comprehensive by inclusion of detailed information, should be laid on the Table of the House well in advance of the date of discussion fixed for the Demands. The Committee consider that Part III of the Demands should be presented at least fifteen days in advance of the consideration in the House so that Members have sufficient time to examine its contents in detail. The Committee take note of the difficulties expressed by the representatives of Government in making this Part of the Demands available two weeks in advance for the year i.e., 1973-74, but they have been assured that all procedural and administrative details would be got over the presentation of Demands for the following year i.e. 1974-75."
- 29. Asked whether Government had considered the feasibility of expanding the capacity of the Press of Government of India to

avoid delay in getting the Budget Papers printed in time, the representative of the Ministry stated:

- "Since printing of Budget documents being somewhat seasonal, it would not be worthwhile to expand the capacity of the press. But we will try to overcome the problem and try to present all the Demands for Grants early."
- 30. Finance Secretary added:
 - "Under the new set up, definitely there will be relief in the press and there will be speed up in the work."
- 31. As already pointed out in their 24th Report 1972-73, the Committee attach great importance to the Notes on Demands for Grants which are presently attached to Part II of the Demands for Grants. It is these Notes which enable Members of Parliament to understand the objective underlying the expenditure. It is, therefore, of utmost importance that these Notes on important projects and Schemes which bring out all significant aspects should not be omitted on the plea that some of the details contained therein are also furnished in the Performance Budget made available to Members. The Committee recommend that the detailed Notes on the Demands for Grants in the form hitherto given in respect of all the Ministries (and not in the abridged form as in Appendix II) be continued to be brought out.
- 32. However, in view of the fact that the Ministry of Finance will now bring out Part II of the Demands for Grants by Major Heads in respect of all the Ministries in a separate volume, the Committee have no objection if the Notes are detached from Part II of the Demands for Grants and supplied as a separate volume alongwith the Budget papers to be made available on the day of presentation of the Budget.
- 33. The Committee further recommend that the Detailed Demands for Grants (i.e. Part III) in respect of a Ministry should be laid on the Table of the House at least fifteen days before the date on which the Demands in respect of the Ministry are to come up for discussion in the House, and the Performance Budget in respect of Ministries which have development activities, should be supplied to the Members of Parliament at least fifteen days before the date on which discussion on the relevant Demands is taken up in the House.
- 34. The Ministry have proposed in their Note that with a view to reducing the volume of work involved in the preparation of Part III of the Demands for Grants, in the Statement giving Summary of pro-

visions for Establishment Charges (both non-Plan and Plan) instead of giving post-wise details, Group-wise (i.e. Group A, B, C and D) might be given.

- 35. Asked to state the particular advantages of giving Group-wise details instead of post-wise details the representative of the Ministry stated:
 - "All the posts are now listed in the Schedule. The Fourth Pay Commission has recommended standardised pay scales. We propose that against standardised scales of pay we will indicate the number of posts. I think, that will meet the Committee's point."
- 36. The Committee recommend that in Part III of the Demands for Grants, in the Schedule giving details of provisions for Establishment Charges instead of giving group-wise details, postwise details in standard scales of pay adopted by the Government on the recommendation of the Fourth Pay Commission, be given.
- 37. The Ministry have stated in their Note that at present the complete Demands in respect of various Union territories without legislature are included as part of the Demands of the Ministry of Home Affairs. It is proposed to show in the Annual Financial Statement (i.e. the Budget) only the total receipts and expenditure in respect of each Union territory without legislature, these figures being reflected in separate Demands for each of the Union territories without legislature where Major Head-wise figures will be shown.
- 38. Asked as to where the Major Head-wise figures in respect of Union territories without legislature will now be indicated and when that document will be in the hands of the Members, the representative of the Ministry stated:
 - "What we propose to do in the Annual Financial Statement is that we will give the estimates of receipts and expenditure of the Union Government and for Union territories we will give separately. When the detailed Demands for Grants of the Home Ministry are presented the detailed Demands for Grants of the Union territories will also be presented."

- 39. It was pointed out that at present, the issues relating to Union territories were included in the Home Ministry's Demand. With the result the things were not properly understood and the Ministries concerned avoided their responsibilities. As a result of that, proper picture of the Union territories was not reflected. Asked what was the difficulty in showing the Demands of the Union territories with the respective Ministries, the representative of the Ministry stated:
 - "There are two points. When we give the Annual Financial Statement, under the Head "277": Education, the expenditure is the expenditure of the Union Government as also of the Union territories. What we wanted to do is to segregate the expenditure of the Union Government and the Union territories."

40. Finance Secretary added:

"The limited proposal here is only that we should segregate the Union territories' expenditure from the Union Government's expenditure and show it separately so that you know exactly what the Government of India's expenditure by itself is."

41. Explaining the position further Secretary (Expenditure) stated:

"There are problems in handling the Union territories Budget satisfactorily. It is quite true that delays take place in getting the information too. If you show this under ten or fifteen ministries, you will not have the consolidated picture of the total expenditure of that Union territory. There are very considerable advantages in having a nodal Ministry to deal with the Union territories. This Ministry at present is the Home Ministry.

The requirements are referred to the Home Ministry. The Home Ministry in turn consults the concerned subject Ministry for expert opinion. This is the advantage which you cannot throw away. But in the process when we refer to the Planning Commission and others, there may be delays. The Member of Parliament will get consolidated picture if it is under the Home Ministry.

Though the Home Ministry consults the subject Ministry, in actual practice the final sanction is given by the Home Ministry. We in the Finance Ministry also face problem

like this. We will see if there is some via media and see what can be done to meet the suggestion given by the hon. Member."

- 42. The Committee agree to the limited proposal of the Ministry that in the Annual Financial Statement, the total receipts and expenditure of the Union territories, without legislature, be shown separately, Union territorywise. They, however, desire that the details in respect of each Union territory without legislature should be available separately, Ministry-wise, in the Demands for Grants so that a clear picture is available about the exact field of responsibility of the Ministry concerned who should be able to give complete information to Members when approached, without referring them to the nodal Ministry.
 - 43. It has been stated by the Ministry in their Note that:
 - (a) The monetary limit in respect of the statement showing particulars of provision in ensuing Budget for transfer or gift of Government property to non-government bodies is proposed to be increased from the present Rs. 1 lakh to Rs. 10 lakhs.
 - (b) The limit in the statement showing details of important non-Plan provisions in the ensuing Budget is proposed to be increased from present Rs. 5 lakhs to Rs. 50 lakhs.
 - (c) In the Works Annexure, the limit for showing details of works is proposed to be increased from Rs. 10 lakhs to Rs. 50 lakhs.
 - 44. Asked what were the Ministry's comments if the figures proposed above were increased to (i) 5 lakhs (instead of 10 lakhs) in respect of (a) above and (ai) 25 lakhs (instead of 50 lakhs) in respect of (b) & (c) above; and how will it reflect as far as the volume of work involved in preparations of Part III of the Demands for Grants was concerned, the representative of the Ministry stated:
 - "On first two items we will accept the limit suggested.... So far as Works are concerned, kindly consider whether 50 lakhs is not a very big construction works. In the Works annexure, we wish to retain at 50 lakhs. In the case of Works, we would request you to consider our suggestion."

45. The Committee recommend that in Part III of the Demands for Grants—

(a) the existing monetary limit in respect of the statement showing particulars of the provisions for transfer or gift of Government property to non-government bodies be increased to Rs. 5 lakhs:

(b) the existing limit in the statement showing details of important non-Plan provisions be increased to Rs. 25 lakhs; and

(c) the existing limit in the Works Annexure showing details of works be increased to Rs. 50 lakhs.

New Delhi;
December 2, 1986
Agrahayana 11, 1908 (S)

CHÂNDRA TRIPATHI,

Chairman,

Estimates Committee.

करोड़ स्पए

APPENDIX I

मांग संख्या 23

DEPARTMENT OF COAL DEMAND No. 23 कोयला विभाग

I. कोयला विभाग के सम्बन्ध में 31 मार्च, 1987 को समाप्त होने वाले वर्ष में व्यय के लिए आवश्यक धनराशि का अनुमान । I. Bstimate of the amount required in the year ending 31st March, 1987 to defray charges in respect of the Department of Coal.

Total <u>의</u> 하 पंजी Capttal Revenue राजस्व स्वीकृत Voted:

1418.46

1269.88

148.58

(46.27) मंत्रालय की भ्रोर से इस अनुदान का हिसाब दिखाया जाएगा (31.00) (11.27)

II. शीर्ष जिनके ग्रन्तर्गत ऊर्जा मंत्रालय की ग्रोर से इस भनुदान का हिसाब दिखार II. The Heads under which this Grant will be accounted for on behalf of the Ministry of Energy.

(In crores of Repees) Total बजट प्रमुमान Budget Estimate 1986-87 झायोजना Non-Plan মিষ श्रायोजना Plan संभोधित प्रनुमान श्रायोजना Non-Plan Revised Estimate 1985-86 मिन्न म्रायोजना Non-Plan Plan प्रायोजना प्रायोजनः बजट प्रनुमान Budget Estimate 1985-86 मिन्न Plan

		• <u>*</u>	3	(11 27)
		0.77	45.62	(11 · 27)
Revenue Section	Major Ficad "296"	ASecretariat-Economic Sprvices: Major Head "287"	B. Labour and Employment:	Recoveries
राजस्व भाग	मुख्य शीर्ष "296"	क–सचिवालय आर्थिक सेवाए मुख्य शीर्षे "287"	खश्रम ग्रीर रोजगार	(13.21) वसूलियां
		0.72	40.53	(13.21)
		:	:	
		0.65	40.56	(13-25)
		:	:	:

									-					
	103.17	148·58 (11·27)			661.50	(31.00)		0.01	(o. o1)		608·38	1269 · 88 (31 · 00)	1418 46	(42.27)
3	ŝ	141·58 (11·27)			42.50	(31 · 00)		0.01	(0-01)		11.50	54·00 (31·00)	195 · 58	(42·27)
	4.08	 7.8			00-619	:		:	:		396 ·88	1215-88	. 1222-88	:
Major Head "328"	CCoal and Lignite .	Total—Revenue Section Recoveries	Capital Section	Major Head "528"	AACapital Outlay on Coal and Lignite	Recoveries	Major Iread "698"	BBLoans for Co-operation	Recoveries	Major Head "728"	CCLoans for Coal and Lignite	Total-Capital Section Recoveries	Total	Recoveries
मुख्य मीवे "328"	ग-कोयला तथा लिग्नाइट	जोड़-राजस्व भाग टिन	बसालया प्ंजी भाग	मुख्य शीर्ष "528"	कककोयला तथा लिग्नाइट	परपूजा पारब्धव	पतालय। मस्य मीर्षे" 698"	खेख. सहकारी समितियों के	हिए उद्यार वसूलियां	मुख्य शीर्ष "728"	गग.–कोयला तथा लिमाइट के लिए उद्यार	जोड़-पूंजी भाग वसलियां		न्ताः बह्मालियां
	91.25	132.50	(13·21)		8	8 8	(8)	0.01*	(0.01)		:	7.00	139.51	(20.21)
	5.01	5.01	:			313.00		:	:		505 97	1020 97	1025.98	:
	102.25		(13·25)		:	8 . 14	(M.OS)	0.01	(0.01)		11.50	\$3·00 (30·00)		(43·25)
	\$.00	s.	:		,	210.00	1	ı	:		502.00	1012-00	1017-00	:

कोष्डकों में दिए गए भांकड़े ठाय में से घटा कर खातों में समायोजनों को दमति हैं। तथापि संसदीय स्वीकृति सकल राजि के लिए हैं। Figures within brackets represent recoveries adjusted in accounts as reduction of expenditure. Vote of Parliament is however taken for the gross amount.

* han tiblin zantal Token provision only.]

DEMAND No. 24 मांग संख्या 24

📘 विद्युत विमाग के संत्रध में 31 मार्च, 1987 को समाप्त होने वाले वर्ष के लिए ग्रावक्यक झनराथि का ग्रनुमान । I. Etimine of the amount required in the year ending 31st March, 1987 to defray charges in respect of the Department of Power. विद्युत विभाग DEPARTMENT OF POWER

जोड़ Total	.58	23:20	(0·11)	
<u> </u>	1688 58	23		T जाएगा । of Energy.
प्जी Captal	1468 · 06	23.20	(0.11)	ा हिसाब दिखाय धिर्धाक Ministry
राजस्व Revenue	220-52	:	I	प्रोर से इस अनुदान क vounted for on beha
	Voted:	भारित Charged:		मंत्रालय की श irant will be ac
	स्वीकृत	भारित		II. शोर्ष जिनके अन्तर्गत ऊर्जा मंत्रालय की श्रोर से इस अनुदान का हिसाब दिखाया जाएगा। II. The Heads under which this Grant will be accounted for on behalf of the Ministry of Energy.

Total (करोड़ रुपए में) (In crores of Rupees) बजट मनुमान Budget Estimate 1986-87 झायोजना Non-Plan भिन्न म्रायोजना Plan ; Non-Plan म्रायोजना म्रायोजना संशोधित अनुमान Revised Estimate 1985-86 শিস

Major Head "296" Revenue Section

A.-Secretariat-Economic

क.-सम्बवालय-मार्थिक मुख्य ''मीषं 296"

राजस्व भाग

भिन्न Nen-Plan Plan

Plan

मायोजना मायोजना

बंजट भनुमान Budget Estimate 1985-86

सवाए

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1.18

Services

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				23		
. 1	175 90		÷.	6 0 · 0 ·	220.52	72. 88
7.33	175 90		:		184 · 51	
34.47	:	: :	1-45	60 • 0	36.01	72.88
Meder Blad "1931" BPower	Major; Head "334" CPower Projects	Major Hoad "267" DAid from Sweden Recoveries	Major Head "360" EGrants-in-aid to State Governments	Major Fleed "364" FTechnical and Economic Cooperation with other Countries	Total-Revenue Section Recoveries Capital Section	Major Head "531" AACapital Outlay on Water and Power Development Services
.मु क् म क्षीचै " 331" ख.–विद्युत	मुख्य मीषे "334" मविद्युत परियोजनाएं	0-2.3 मुख्य भाषे"2.67" भस्वीडन से सहायता उपस्कर 23) वसूलियां	मुख्य श्रीर्वे"360" ड.–राज्य सरकारोंको सहायता श्रनुदान	मुख्य झीर्ष "364" चथन्य देशों के साघ तकनीकी ग्रीर ग्रायिंक सहयोग	जोड़–राजस्व माग वसूलियां पूंजी माग	मुख्य शीर्ष "531" ककजन ग्रौर विखुत विकास सेवाग्रों पर पूंजी परिव्यय
7.21	168 · 00	0·2 3	21 · 14	: 07 · 791	(0·23)	
18.90		:	2.49	0.25		2.03
7.70	160 · 70	0 20	21 · 14	: 190.92	(0·20)	:
35.92		:	3.50	6 6 9	:	5.64

					24				
त् म	Rupces	Total	965:39	(0·11)	5	19-12	23.20	ş	1401:X
करोड स्पए में	In crores of Rupees	भाय।यन। मिस Non-Plan	1	ı	ı	ı	ı	ı	
14			965 39	(0.11)	. S:	427-67	23.20	6	1491-26
बबट अनुमान	Bedget Bstimates 1986-87	Ť	Major Head "534" BBCapital Outlay on	Power Projects Recoveries	Major head "731" CCLoans for Water and Power Development Services	Major Head "734" DDLoans for Power Projects	Major Head ". 760". EE-Loans and Advances to State Governments (Charged)	Major Head "761" FF-Loans and Advanees to Union Territory Governments	ztion
	ates		मुख्य भीषे "534" भाखविद्युत परियोजनामों पर	पूजा पारव्यय बसूलियो	मुख्य शीषं"731" गगजल तथा विद्युत विकास सेवाघों के लिए उधार	मुक्य क्रीयं"734" घष.–विद्युत परियोजनामों के लिए उघार	मुख्य शीषे "760" डङराज्य सरकारों को उधार मौर म्रप्रिम	मुख्य झीर्षे"761" चच.—संघराज्यक्षेत्र की सरकारों को उघार मौर मग्निम	जीड़-पूंची भाग
वन् मान	Revised Batimates 1986-87 नि आयोजना॰	मिस Non-Plan	1	(21 · 14)	1		1		
संबोधित बनुमान	भायोज		993.63		1.70	644 - 51	28.10	8	1670-17
Ē	imates 6 शायोजना-	भिष्म Yan Non-Pian	1	(21 · 14)	1	1	1	1	ı
बह अनुमान	bodget Estimates 1985-86 योजना वायोज	7an	63.91	(3.01) (21.14)	2 · 50	366.54	28.10	95	1766·89

23.20	1468 · 06	(0·11)	1711.78	23.20	1688.58	(11.0)
1	ı	1	184 · 51	i.	184 · 51	i
23.20	1468 · 06	(0·11)	1527-27	23.20	1504 · 07	(0.11)
•	•	•	•	•	•	•
•	•		•	•	•	•
				•		٠
Charged	Voted .	Recoveries	Total .	Charged .	Voned .	Recoveries (0.11) - (0.11)
भारित	स्वीकृत) बसूलियां	1691 79 197 69 जोड़	– भारित	1663·69 197·69 स्वीकृत) बसूसियां
1	1	(21 · 14)	197 · 69	ı	197 : 69	(0.61) (21·14)
28.10	1642 · 07 -	(0.61)	1691 - 79	28.10	1663 69	(0.61)
1	ı	(21 · 14)	190 · 92	ı	190 - 92	(21 · 14)
28.10	1738 - 79	(3·01)	1806 92	28.10	1778 82	(3.01)

कोण्डकों में दिए यए जीकड़े स्थय में से चढ़ा कर खातों में समायोजनों को दशीते हैं। तथापि संसदीय स्वीद्वति सकल राश्रि के लिए हैं। Pigures south brackets represent recoveries adjusted in accounts as reduction of expenditure. Vete of Parliament is however taken for the gress amount.

DEMAND NO. 25 मीन संख्या 25

गैर पारम्परिक ऊर्जा होत विभाग

NON-CONVENTIONAL ENERGY SOURCES DEPARTMENT OF ि मैर पारम्परिष्ठ ऊर्जा स्रोत विभाग के संबंध में 31 मार्च, 1987 को समाप्त होने वाले वर्ष में व्यय के लिए भावभ्यक धनराशि का भनुमान । I. Bstimate of the amourt required in the year ending 31st March, 1987 to defray charges in respect of the Department of Non-Conventional Energy Sources.

Total 100-25 II. The Heads under which this Grant will be accounted for on behalf of the Ministry of Energy. ऊर्जा मंत्रालय की ग्रोर से इस श्रनदान का हिस.ब दिखाया जायेगा **Revenue** 95 · 75 राजस्व स्वीकृतः Voted: II. शीर्ष जिनके ग्रन्तर्गत

						۳	(करोड़ हपए में)	#)	
						<u>E</u>)	(In crores of Rupees)	ees)	
बजट धनमान	गमान	संमि	धत अनुमान			to	बट धन्मान		_
Budget 198	Sudget Estimate	Revise 1985-80	Revised Estimate			Ä	Budget Estimete 1986-87	9	-
भाषोजना	वायोजना- भायोज	भायोजना	ाना प्रायोजना-			म्रायोजना	झायोजना-	<u>ब</u> ले	
i	मिन्न	ì	मिम इ			,	भिन	i	
Na Sa	Non-Plan	Plan	Non-Plan		4	Plan	Non-Plan	Iotal	
				राजस्य भाग	Revenue Section				
				मुख्य शीर्ष "276"	Major Head "276"				
				कसचिवालय सामाजिक	A -Corretariat-Cocial and	0.17	1.10	1.27	
0.43	1.15	0.41	1.07	मौर सामुदायिक सेवाएं	Community Services		2	i	
				मुख्य शीर्ष "279"	Major Head "279"				
24.15	ı	63.49	1	खक्रन्य वैज्ञानिक अनुसंघान	BOther Scientific Research 50:37	rch 50·37	ı	50.37	
					Major Head "360"				
				गराज्य सरकारी को	CGrants-in-aid to State	43.76	ı	£3.76	
22.63	Í	52.63	i	सहायता श्रन्दान	Governments			•	

		मुख्य मीष "361"	Major Head "361"	į		*
	1	भ्.–सघ राज्य क्षता का सर- कारों को सहायता भनदान	DGrarts-in-aid to Union 0:35 Territory Governments	0.33	1	R
116.95	1.07	जोह-राजस्व	Total-Revenue	94.65 1.10	1.10	X X
		पंजी भाग	Capital Section			
		मख्य शीर्षं "479"	Major Head "479"			
		क्कवैश्वानिक सेवामों मौर	AACapital Outlay on	4.50	ı	4.50
	1	भनुसंधानों पर पूजी परिव्यम	Research			1
	ı	जोड-पूजी भाग	Total—Capital Section .	4.50	ı	÷ 8
119.35	1.07	आहे.	Total	. 99·15	1·10	166.25

कृष्ठकों में दिये गये खीक है ध्यय में से षटाफर खातों में समायोजनों को दक्षति हैं। तथापि संसदीय स्वीकृति सफस रामि के निए हैं। Figures within brackets represent recoveries adjusted in accounts as reduction of expenditure. Vote of Parliament is however taken for

2637 L.S.— 34

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मांग संख्या ग्रीर	长		1986-87 幹 बजट		
संस्था Si. Demand No. and sub-head No.	मीर्षे ub-head	Pro	भनुमानों में व्यवस्था Provision in B.E. 1986-87	टिप्पणी Remarks	
			(मरोड़ स्पए) (Rs. in crores)		
विच्छुत क्षोत्र के लिए संचार प्रणाली	24-विद्युत विभाग 24-Department of				
Communication System for Power sector	$\mathbf{g}_{1.2(9)(1)}$ $\mathbf{g}_{1.2(9)(1)}$	\$6.0	यह व्यःस्या विद्युत प्रणाली के प्रचालन झौर नियंत्रण के [∫] लिए	29 c	
4		•	उपयुक्त संचार प्रणाली का विकास करने के लिए है।	your system operation and control.	
2 Studies and training	4.1(9)(1) B.1(9)(1)	0.10	इसकी मावश्यकता विद्युत क्षेत्र की	This required for meeting expenditure	
			विभिन्न शाखाओं के विदेशी विज्ञापक्षों को नियुक्त करने ग्रीर मधिकारियों को संस्तित नियस	out engaging foreign experts on various disciplines of power sector and for training officers in 'State of art'.	
			मात्रभावत प्रथमा का अभवत प्रशिक्षण देने पर होने वाले खार्चको		
केन्द्रीय बिजली प्राधिकरण	फका. 1(1)(4)(1)		पूरा कदन के लिए हैं।		
5 Computerisation of Central Electricity Authority	ral AA.1(1)(4)(1)	0.10	यह व्यवस्था केंद्रीय विजली प्राधिकरण में एक संगणक स्थापित करने	≅ 0	
			के लिए है, ताकि विद्युत उत्पादन केंद्रों के डिजाइन तैयार करने में सहायता	computer in Central Electricity authority to facilitate planning, forecasting, monitoring and assist	
			मिल सके या रियोजना तैयार करने,	in preparation of design for generating stations.	
1			पूर्वानुसान लगान तथा मानाटारम करने में सुविधा हो ।		

Provision is for setting up of the Corporation which would provide term finance and supplement the efforts of the State Governments/ State Electricity Boards.	Provision is for execution of the Project in UP which is a joint venture of Central and State Governments.	Provision is for setting up of the Corporation, which will finance new and renewable sources of energy projects.
यह डाबस्था नियाम की स्थापना करने के लिए है, जो सावधिक विस्त प्रदान करेगा और राज्य सरकारों/राज्य विजली बोर्डो के प्रयत्नों की प्रनुपूर्ति	यह व्यवस्था उत्तर प्रदेश में इस परि- योजना के कियान्वयन के लिए है, जो केन्द्र सरकार मीर राज्य सरकार का संयुक्त उखास है।	यह व्यवस्था नियम की स्थापना करने के लिए है, जो ऊर्जा के नए भीर नवी- करणीय स्नोतों की परियोजनामों का वित्तपेषण करेगा।
70.00	1.80	1:00
ቱፍ.2(2)(1) A&ኢረን(!)	बब्द.1(5)(3) BB.1(5)(3)	25-गैर-पारस्परिक ऊर्जा स्रोत विभाग 25-Department of Nouconventional Energy: कृष्ठ. 1(2)(1)(1) AA.1(2)(1)(1)
विष्कुत विक्त निगम 4 Power Finance Corporation	टिहरी बांध परियोजना ऽ Tehri Dam Project	नदीकरणीय ऊर्जा 2. दिकास नियम 6. Renewable Energy 2. Development Corporation

APPENDIX II

MINISTRY OF ENERGY

Ministry of Energy consists of three Departments viz. Department of Coal, Department of Power and Department of Non-Conventional Energy Sources. Their budget allocations, not of recoveries, are given below:—

Backy Sources. Their Dauget anocations, not of recoveries, are given octon.	cations, net o	recoverie	s, are given						(R	(Rs. in crores)	
		-	Budget Estimates 1985-86	ıtes	Re	Revised Estimates 1985-86	<u>z</u>	Ā	Budget Estimates 1986-87	ites	
		Plan	Non-Plan	Total	Plan	neld-ncN	Total	Plan	Non-Plan	Total	
Demand No. 23.											
Department of Coal	Reverse	1017 5 1012	55 130 52	1170 135 1035	1026 5 1021	911 911 :	1145 124 1021	1223 7 1216	25 25	1376 137 1239	30
Department of Power	Revense Capital	1804 40 1764	1 91 191 :	1995 231 1764	1692 22 1670	197 197	1889 219 1670	1 527 36 1491	185 185	1712 221 1491	
Despend No. 25.											
Department of Non-Conventional Energy Sources	Revenue! Capital	7 88 8	== 1	91 89 2	119 117 2	 :	120 118 2	9 8	- -:	6 % 4	
Ministry of Energy											
	Grand Potal	M 2911	345	3256	2836	318	3154	2849	339	3188	

Min items included in these Demands are given below :-

Detained No. 23.- Department of Coal

(As. in croves)]

- 1 Secretariat (M.H. 296)
- 33 Labour and Employment (M.H. 287).

Government's share of contribution Provides for Coal Mines Labour Wiffare (Rs. 5 crores), their housing (Rs. 5 crores) and to the family -pension-cum-life assurance fund for Coal Miners (Rs. 20 crores).

103 Mines and Minerals (M.H. 328).

Provides for payment against collection of cass on coal and coke (Rs. 26 secres), interest subsidy to Coal India Limited (Rs. 58 secrets), payment against collection of cass for daydopment of roads in coal field areas (Rs. 10 crores), and Research and Development (Rs. 7 crores).

Capital outlay on loan for Mining and Metallurgical Industries (M.H. 528/728)

1239

Provides for investment in/lean to:

							,	•
	Coal India Limited .	•	٠					886
	Neyveli Lignite Corporation Limited	'n	imited					
	(a) Mining	•	•					\$
	(b) Power			•	٠	•		90
	Singateni Collieries Co. Ltd.	i	•					901
1376							İ	1239
							İ	

Demand No. 24- Department of Power:

(Rs. In crores)

1 Secretariat (M.H. 296)

Provides for Central Electricity Authority (Rs. 11 crores), grants-in-aid to (a) Central Power Research Institute, Bangalore (Rs. 9 crores), (b) Power Engineers Training Society (Rs. 7 crores), (c) Bharat Heavy Electric Limited (Rs. 1 crore) Other Research and Development (Rs. 6 crores), and survey and investigation for new Hydro-electric and Thermal Projects (Rs. 5 crores). 42. Water and Power Development Services (M.H. 331)

176 Power Projects (M.H. 334).

Provides for the opprating expenses of Badarpur Thermal Power Station.

2 Grants-in-aid to State Governments (M.H. 360).

74 Capital outlay on loans for water and Power Development Services (M.H. 531/731).

Provides for investment in the newly set-up Power Finance Corporation (Rs. 70 ecores) and investment in/loan to National Projects Construction Corporation (Rs. 3 crores).

1393 Capital Outlay on loun for power Projects (M.H. 534/734).

To the summer of the sum of the s				
National Thermal Power Corporation			.	(Rs. in crores) 924
Rural Electrification Corporation .				180
National Hydro-electric Power Corporation	tion			81
Salal Hydro-electric Project				08
DVC Gas Turbine				39
State Electricity Boards and DVC for renovation and modernisation of Thermal Power Stations	iovation	and		Ş
Radarmy Downer Thermal Station				8 5
at put 1 Office I like				17
Sardar Saravar Project				82
Others		٠,٠		9

²⁴ Loans to State Union Territory Governments (M.H. 769/761) for Inter State transmission lines

Demand No. 15- Department of Non-conventional Energy Sources.

(Rs. in crores)

1 Secretarial (M.H. 276).

Provides for direct expenditure and grants-in-aid to autonomous bodies for implementation of the following programmes:-50 Scientific Services and Research (M.H. 279).

(Rs. in crores)		10	23	4	¥ 5	2	e	1	S
	Magneto Hydro Dynamics Programme .	Solar Energy Programme	Biogas Programme .	Wind Energy Programme	Biomass Programme	Improved Chulhas	Other Sources of Energy	Other Programmes	

44 Grants-in-aid to State/Union Territory Governments (M.H. 360/361).

Provides mainly for National Project on Biogas Development (Rs. 40 crores) and National Project on Demonstration of Improved Chulhas (Rs. 3 crores).

Provides for Refuse Incineration Plant for Delhi (Rs. 3 crores), and Renewable Energy Development Corporation (Rs. 1 cree).

5 Capital Outlay on Scientific Services and Research (M.H. 479).

1

APPENDIX III

Summary of Observations/Recommendations

Sl	No.	Para Repor		ation/Observation
1	-	2	3	1
1		18	The Committee note information contained in Pa for Grants, which are mad bers with the Budget on the is repeated in Part III of the for Grants, which are laid House by different Ministrie Committee also note that the ance desires to reduce the Demand by deleting informature, so as to reduce the make available Part III of I as at present.	e available to Mem- day of presentation, Demands (Detailed) on the Table of the s at later dates. The the Ministry of Fin- volume of Part II of nation of repetitive load of printing and
2		19	In view of the categoric Finance Secretary during e formation is intended to be Parliament, the Committee of the Ministry that the Par of Grants be presented by format as shown in the spetthe Ministry (Appendix I). agreed that the Demands for Ministries be brought out if and made available to Men along with the Budget paper sentation of the Budget.	evidence that no in- evidence that no in- evidence the proposal et II of the Demands Major Heads in the ecimen furnished by The Committee also or Grants of all the en a single volume enbers of Parliament
3		24	The Committee feel that Ministry to indicate the amount	<u> </u>

Grants "in crores of rupees", as against "in thousands of rupees" as at present, will not serve any additional purpose. The Committee, therefore, desire that the estimates in the Demands for Grants, Part II as also in the Part III should continue to be given "in thousands of rupees" as per the practice hitherto. In case these are to be shown "in crores of rupees", these should be rounded off upto four decimal places and not upto two decimal places so that the figures are available in thousand of rupees.

31 .

As already pointed out in their 24th Report 1972-73, the Committee attach great importance to the Notes on Demands for Grants which are presently attached to Part II of the Demands for Grants. It is these Notes which enable Members of Parliament to understand the objective underlying the expenditure. It is, therefore, of utmost importance that these Notes on important projects and Schemes which bring out all significant aspects should not be omitted on the plea that some of the details contained therein are also furnished in the Performance Budget made available to Members. The Committee recommend that the detailed Notes on the Demands for Grants in the form hitherto given in respect of all the Ministries (and not in the abridged form as in Appendix II) be continued to be brought out,

5 32

However, in view of the fact that the Ministry of Finance will now bring out Part II of the Demands for Grants by Major Heads in respect of all the Ministries in a separate volume, the Committee have no objection if the Notes are detached from Part II of the Demands for Grants and supplied as a separate volume alongwith the Budget papers to be made available on the day of presentation of the Budget.

1 2 3

7

42

45

The Committee further recommend that the Detailed Demands for Grants (i.e. Part III) in respect of a Ministry should be laid on the Table of the House atleast fifteen days before the date on which the Demands in respect of the Ministry are to come up for discussion in the House, and the Performance Budget in respect of Ministries which have developmental activities, should be supplied to the Members of Parliament at least fifteen days before the date on which discussion on the relevant Demands is taken up in the House.

The Committee recommend that in Part III of the Demands for Grants, in the Schedule giving details of provisions for Establishment Charges, instead of giving groupwise details, postwise details in standard scales of pay adopted by the Government on the recommendation of the Fourth Pay Commission, be given.

The Committee agree to the limited proposal of the Ministry that in the Annual Financial Statement, the total receipts and expenditure of the Union territories, without legislature, be shown separately, Union territorywise. They, however, desire that the details in respect of each Union territory without legislature should be available separately, Ministry-wise, in the Demands for Grants so that a clear picture is available about the exact field of responsibility of the Ministry concerned who should be able to give complete information to Members when approached, without referring them to the nodal Ministry.

The Committee recommend that in Part III of the Demands for Grants—

(a) the existing monetary limit in respect of the statement showing particulars of 1 2 3

the provisions for transfer or gift of Government property to non-government bodies be increased to Rs. 5 lakh;

- (b) the existing limit in the statement showing details of important non-Plan provisions be increased to Rs. 25 lakhs; and
- (c) the existing limit in the Works Annexure showing details of works be increased to Rs. 50 lakhs.

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